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O.A/350/877/2019 M.A/350/728/2019 M.A/350/470/2019 Date of Order: 10.12.2019

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

- 1. Sri Santanu Mallick, son of Sri Ashok Kr. Mallick, working as Fitter HS-II, Personal No. 7430. Ticket No. 241/GUN-A, under General Manager, Gun & Shell Factory, Cossiporre, Kolkata, and residing at 22, Rail Gate, Kawgachi Road, P.O Shyamnagar, P.S: jagaddal, Dist.: 24 Parganas North, Pin Code No. 743 127.
- 2. Sri Sushanta Mondal, son of Late Bidhu Bhusan Mondal, working as Machinist HS-II, Personal No. -7434, Ticket No. 470/T.R., under General Manager, Gun & Shell Factory. Cossiporre, Kolkata, and residing at Biradangi, Near Kali Mandir, P.O Netaji Garh, P.S Liluah, Pin code, 711108.
- 3. Sri Partha Pratim Malakar, son of Sri Gouranga Malakar, working as Fitter-HS-I, Personal No. 7105, ticket No. 352/Gun-'D' under General Manager, Gun & Shell Factory, Cossiporre, Kolkata, and residing at 71, Angles Nagar, P.O Panihati, P.S Khardaha, Dist. 24 Parganas North, Pin Code No. 700114.

--Applicants

Versus

- 1. The Union of India, through the Secretary, having its Head Office situated at: Ministry of Defence, Ordnance Factory Board, 12A. Sahid Khudiram Bose Road, Kolkata 700001.
- 2. The General Manager, having his office situated at: Gun & Shell Factory, Cossiporre, Kolkata 700002.
- 3. The Additional General Manager (Administration), having his office situated at Gun & Shell Factory, Cossiporre, Kolkata 700002.
- 4. The Works Manager, having his office at Gun & Shell Factory, Cossiporre, Kolkata 700002.

--Respondents

For The Applicant(s): Mr. N. Roy, counsel

For The Respondent(s): Mr. B. B. Chatterjee, counsel



ORDER (ORAL)

Per: Ms. Bidisha Banerjee, Member (J):

Heard ld. counsel for both parties.

- 2. M.A 470/2019 for joint prosecution is allowed.
- 3. Since the ld. counsel for the applicants submits that some vacancies have occurred for the post of Chargeman (Tech-Mech.) but no steps have been initiated by the respondents to fill up those vacancies and their representations have been pending which does not include the present position of vacancies, he seeks liberty to file comprehensive representation to the authorities, seeking amelioration of their grievances in regard to non holding of LDC Examination for filling up those vacancies.
- 4. Accordingly, the O.A is disposed of with liberty to the applicants to file comprehensive representation to the competent respondent authority within a period of 4 weeks from the date of receipt of a copy of this order. In the event such representation is preferred by the applicants, the competent respondent authority shall consider the same in accordance with law and pass appropriate orders within a period of 3 months from the date of such representation.
- 5. It is made clear that we have not entered into the merit of the matter and all the points to be raised in the representation are kept open for consideration.
- 6. The present O.A accordingly stands disposed of. The above M.As consequently stands disposed of. No costs.

(Nandita Chatterjee) Member (A) (Bidisha Banerjee) Member (J)

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